

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 147/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: M/s. RGP Realty Private Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Hemant Mili	Advocate	

COMMON ORDER

CSA No. 146/230-232/NCLT/MB/MAH/2017

CSA No. 147/230-232/NCLT/MB/MAH/2017

CSA No. 148/230-232/NCLT/MB/MAH/2017

CSA No. 149/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints M/s. Niteen D. Kshirasagar & Co. Chartered Accountants, on a remuneration of ₹90,000 (Rupees Ninety Thousand only) to assist the OL to file his report before this Bench.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)